

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 2212
TO BE ANSWERED ON- 19/03/2025

TRIBAL ATLAS

2212 SHRI JAGGESH:

Will the Minister of Tribal Affairs be pleased to state:

- (a) whether it is a fact that the Government plans "Tribal Atlas" of remote areas to give land rights to tribals;
- (b) whether the exercise has been initiated to clear the pendency of forest rights claims with the State Governments;
- (c) the number of forest rights claims given to the claimants and claims that are still pending with the State Governments;
- (d) whether Government has asked all the State Governments and Union Territories to initiate a detailed exercise at the ground level; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGA DAS UIKEY)

(a) & (b): Ministry of Tribal Affairs, being the Nodal Ministry for administering the legislative matters of "Scheduled Tribes and Other Traditional Forest Dwellers Recognition of Forest Rights Act 2006" (in short FRA), has been issuing directions and guidelines from time to time on various aspects to ensure proper implementation of the Act. To further this and facilitate comprehensive implementation of the Forest Rights Act (FRA), the Ministry has asked State Governments to map potential forest areas and create an FRA Atlas which will enable efficient identification of eligible villages, faster processing of all the pending claims, identification of implementation gaps, support for decision-making and improved transparency and accountability etc. Ministry consistently engages with State and District officials through meetings, conferences, and other forums to address the pendency and also to seek new claims.

(c): As per the monthly progress reports (MPRs) for implementation of FRA submitted by the State Governments to the Ministry of Tribal Affairs, the State-wise details of claims given (titles distributed) and pending claims is at **Annexure**.

(d) & (e): Ministry of Tribal Affairs has asked all FRA implementing states to consider the claims under FRA in a time bound manner and engage with districts to resolve bottlenecks, if any, in settling of claims. Similarly for preparation of FRA Atlas, the Ministry has asked all FRA implementing states to undertake the exercise and has also issued an indicative approach/methodology for preparation of FRA Atlas. Recently, on the occasion of Janjatiya Gaurav Diwas, on 15th November, 2024, Madhya Pradesh and Chhattisgarh have launched their FRA Atlas to enable them to work on vesting of rights in a timebound manner.

Annexure referred to in reply to part (c) of Rajya Sabha Unstarred Question No. 2212 to be answered on 19.03.2025 regarding “Tribal Atlas”

State wise details of titles distributed and pending claims under FRA (cumulative figures), as per information received from States/ UT upto 28.02.2025 is as under: -

S. No.	States/UT	No. of Titles Distributed			No. of Pending Claims
		Individual	Community	Total	
1	Andhra Pradesh	226,651	1,822	228,473	1,498
2	Assam	57,325	1,477	58,802	NA/NR
3	Bihar	191	0	191	9
4	Chhattisgarh	478,563	49,270	527,833	13,495
5	Goa	856	15	871	9,087
6	Gujarat	98,289	4,791	103,080	84,644
7	Himachal Pradesh	513	146	659	4,706
8	Jharkhand	59,866	2,104	61,970	20,679
9	Karnataka	14,981	1,345	16,326	24,894
10	Kerala	29,139	261	29,400	3,069
11	Madhya Pradesh	266,901	27,976	294,877	10,229
12	Maharashtra	199,667	8,668	208,335	28,190
13	Odisha	461,475	8,634	470,109	109,096
14	Rajasthan	49,215	2,551	51,766	688
15	Tamil Nadu	15,442	1,066	16,508	5,448
16	Telangana	230,735	721	231,456	329,367
17	Tripura	127,931	101	128,032	3,841
18	Uttar Pradesh	22,537	893	23,430	0
19	Uttarakhand	184	1	185	0
20	West Bengal	44,444	686	45,130	364
21	Jammu & Kashmir	429	5,591	6,020	146
TOTAL		2,385,334	118,119	2,503,453	7,45,659
